133

(2) Statement giving reasons for the delay in laying and for not laying simultaneously the Hindi version of the Report mentioned at].(i) above. [Placed in Library. See No. LT-745/SO for (i), (ii) and (2) above]

The Bombay Land Requision (Gujarat Amendment) Ordinance, 1979 (Gujarat Ordinance No. 9 of 1979)

RAO BIRENDRA SINGH: Sir, I also beg to lay on the table a copy (in Hindi) of the Bombay Land Requisition (Gujarat Amendment) Ordinance, 1979 (Gujarat Ordinance No. 9 of 1979). [Placed in Library. See No. LT-588/80].

Notification of the Ministry of Agriculture (Department of Agriculture and Cooperation).

RAO BIRENDRA SINGH: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Agriculture (Department of Agriculture and Cooperation) Notification G.S.R. 16(E) dated the 24th January, 190. [Placed in Library. See No. LT-746/80].

Ordinance issued under sub-clause (a) of clause (2) of Article 213 of the Constitution and related papers.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI SITA-RAM KESRI): Sir, on behalf of Shri B. Shankaranand, I beg to lay on the Table: —

- A copy each (in English and Hindi) of the following Ordinances, under sub-clause (a) of clause (2) of article 213 of the Constitution, read with sub-clause (iv) of clause (c) of the Proclamation, dated the 17th February, 1980, issued oy the Presi dent in relation the State to of Bihar:—
 - (i) The Bihar Sanskrit Education Board Ordinance, 1980 (Bihar Ordinance No. 33 of 1930).

- (ii) The Bihar Board of Madrasa Education Ordinance, 1980 (Bihar Ordinance No. 34 of 1980).
- (iii) The Bihar Children Ordinance, 1980 (Bihar Ordinance No. 45 of 1980). [Placed in Library *See* No. LT-730/80 for (i) to (iii)].
- II (1) A oorjy each (in Hindi) of the following Ordinances, under sub.clause (a) of clause (2) of article 213 of the Constitution, read with sub-clause (iv) of clause (c) of the Proclamation dated the 17th February, 1980, issued by the President in relation to the State of Bihar:—
 - (i) The Bihar Rajya Vishwavi-dyalaya (Sanshodhan) Adhyadesh, 1980.
 - (ii) The Bihar Antar-Vishwavi-dyalaya Board Adhyadesh, 1980.
 - (iii) The Bihar Vishwavidyalaya Seva Ayog (Sanshodhan) Adhyadesh, 1980.
 - (iv) The Patna Vishwavidyalaya (Sanshodhi aur Vidhimanyakari). Adhyadesh 1980.
- (2) A statement (in English and Hindi) giving reasons for not laying simultaneously the English versions of the Ordinances mentioned at (1) (i) to (iv) above. [Placed in Library. See No. LT-73/80 for (1) (i) to (iv) and (2) above].

Accounts (1978-79) of the Indian Institute of technology Delhi

SHRI SITARAM KESRI: Sir, on behalf of Shri B. Shankaranand, I also beg to lay on the Table a copy of the Annual Accounts of the Indian Institute of Technology, Delhi, for the year 1973-79 and the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961, to gether with a statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the document. [Placed in Library. See No. LT-729/80].